

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 190 of 2019**

**IN THE MATTER OF:**

**Deloitte Haskins & Sells LLP.**

**....Appellant**

**Vs.**

**Union of India  
Through Ministry of Corporate Affairs & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. S.N. Mukherjee and Mr. Abhinav Vashith, Sr.  
Advocates with  
Ms. Aayushi Sharma and Mr. Samarth Lunthra,  
Advocates.**

**With**

**Company Appeal (AT) No. 193 of 2019**

**IN THE MATTER OF:**

**Kalpesh J. Mehta**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. S.N. Mukherjee and Mr. Abhinav Vashith, Sr.  
Advocates with  
Ms. Aayushi Sharma and Mr. Samarth Lunthra,  
Advocates.**

**With**

**Company Appeal (AT) No. 194 of 2019**

**IN THE MATTER OF:**

**Udayan Sen.**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. S.N. Mukherjee and Mr. Abhinav Vashith, Sr.  
Advocates with  
Ms. Aayushi Sharma and Mr. Samarth Lunthra,  
Advocates.**

**With**

**Company Appeal (AT) No. 195 of 2019**

**IN THE MATTER OF:**

**Shrenik Baid & Ors.**

**....Appellants**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. S.N. Mukherjee and Mr. Abhinav Vashith, Sr.  
Advocates with  
Ms. Aayushi Sharma and Mr. Samarth Lunthra,  
Advocates.**

**With**

**Company Appeal (AT) No. 196 of 2019**

**IN THE MATTER OF:**

**N Sampath Ganesh**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Samarth Luthra, Advocate**

**With**

**Company Appeal (AT) No. 197 of 2019**

**IN THE MATTER OF:**

**BSR & Associates LLP**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Samarth Luthra, Advocate**

**With**

**Company Appeal (AT) No. 205 of 2019**

**IN THE MATTER OF:**

**Milind Patel**

**....Appellant**

**Vs.**

**Union of India,  
Through Ministry of Corporate Affairs & Ors.**

**....Respondents**

**Present:**

**With**

**Company Appeal (AT) No. 206 of 2019**

**IN THE MATTER OF:**

**Neera Saggi**

**....Appellant**

**Vs.**

**Union of India & Ors.**

**....Respondents**

**Present:**

**With**

**Company Appeal (AT) No. 207 of 2019**

**IN THE MATTER OF:**

**Rajesh Kotian**

**....Appellant**

**Vs.**

**Union of India & Ors.**

**....Respondents**

**With**

**Company Appeal (AT) No. 211 of 2019**

**IN THE MATTER OF:**

**Manu Kochhar**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Abhijeet Sinha, Mr. Saikat Sarkar and Ms.  
Kanika Jain, Advocates**

**With**

**Company Appeal (AT) No. 212 of 2019**

**IN THE MATTER OF:**

**Deepak Jagdish Pareek**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs**

**....Respondent**

**With**

**Company Appeal (AT) No. 214 of 2019**

**IN THE MATTER OF:**

**Surinder Singh Kohli**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Sudipto Sarkar, Sr. Advocate with Mr. Shikhil  
Suri, Mr. Shiv Kumar Suri, Ms. Nikita Thapar and Ms.  
Shilpa Saini, Advocates**

**With**

**Company Appeal (AT) No. 215 of 2019**

**IN THE MATTER OF:**

**Uday Ved.**

**....Appellant**

**Vs.**

**Union of India & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Rahul Chitnis, Mr. Kunal Mehta, Ms. Khushali,  
Ms. Sagarika Kapoor, Advocates**

**With**

**Company Appeal (AT) No. 221 of 2019**

**IN THE MATTER OF:**

**Subhalakshmi Panse**

**....Appellant**

**Vs.**

**Union of India & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. U.K. Choudhary, Sr. Advocate with  
Mr. Shikhil Suri, Mr. Shiv Kumar Suri, Ms. Shilpa  
Saini and Ms. Nikita Thapar, Advocates**

**With**

**Company Appeal (AT) No. 222 of 2019**

**IN THE MATTER OF:**

**Udayan Sen**

**....Appellant**

**Vs.**

**Union of India Through Ministry of Corporate  
Affairs & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. S.N. Mukherjee and Mr. Arun Kathpalia, Sr.  
Advocates with Ms. Aayushi Sharma and Mr. Vishnu  
Menon, Advocates**

**With**

**Company Appeal (AT) No. 223 of 2019**

**IN THE MATTER OF:**

**Kalpesh Mehta**

**....Appellant**

**Vs.**

**Union of India Through Ministry of Corporate  
Affairs & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. S.N. Mukherjee and Mr. Arun Kathpalia, Sr.  
Advocates with Ms. Aayushi Sharma, and Mr. Vishnu  
Menon, Advocates**

**With**

**Company Appeal (AT) No. 224 of 2019**

**IN THE MATTER OF:**

**Deloitte Haskins & Sells LLP**

**....Appellant**

**Vs.**

**Union of India Through Ministry of Corporate  
Affairs & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Abhinav Vasisht, Sr. Advocates with Mr. Mahesh  
Agarwal, Mr. Rishikh Harish and Ms. Niyati Kohli,  
Advocates.**

**With**

**Company Appeal (AT) No. 225 of 2019**

**IN THE MATTER OF:**

**Shahzaad Dalal**

**....Appellant**

**Vs.**

**Union of India through Ministry of  
Corporate Affairs & Ors.**

**...Respondents**

**With**

**Company Appeal (AT) No. 230 of 2019**

**IN THE MATTER OF:**

**C. Sivasankaran**

**....Appellant**

**Vs.**

**Union of India Ministry of Corporate Affairs,**

**...Respondents**

**through Regional Director & Ors.  
Present:**

**With**

**Company Appeal (AT) No. 285 of 2019**

**IN THE MATTER OF:**

**Renu Challu**

**....Appellant**

**Vs.**

**Union of India & Ors.**

**....Respondents**

**ORDER**

**05.03.2020** These appeals have been taken up on mentioning for extension of period of 2 weeks as granted by the order dated 4<sup>th</sup> March, 2020. Learned counsel for the Appellant submits that the Hon'ble Supreme Court will be closed from 7<sup>th</sup> March, 2020 to 15<sup>th</sup> March, 2020 and in the meantime, it is not possible for the parties to move before the Hon'ble Supreme Court and therefore prayer is made for extension of time.

In the circumstances, we allow the interim order passed on 4<sup>th</sup> March, 2020 to continue for the period of four weeks.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

/ns/rr/